

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- 1344**  
TO BE ANSWERED ON- 25/07/2022

**TRIBAL FOREST LAND**

1344. SHRI RAVIKUMAR D.:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the tribal forest land (area-wise) that has been acquired by the Government in the last 10 years, State wise;
- (b) the details of the land that has been redistributed by the Government against tribal land acquisition in the last five years; and
- (c) whether the Government has any plan to amend Land Acquisition Act to exempt tribal lands from it?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (c):** Under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA, 2006), pattas for forest land are being given to eligible applicants by the State Governments/UT Administrations concerned. Section 4 (5) of the FRA, 2006 provides safeguards which reads that "Save as otherwise provided, no member of a forest dwelling Scheduled Tribe or Other Traditional Forest Dweller shall be evicted or removed from Forest Land under his occupation till the recognition and verification procedure is complete". Further, under Section 3 (r)(ii) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, 'land owner' includes any person who is granted forest rights under the FRA, 2006 (2 of 2007) or under any other law for the time being in force.

However, since Land and its management falls under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India [Seventh Schedule- List ii (State list) - Entry No. (18)], data about land acquisition is not maintained at Central level.

\*\*\*\*\*